

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SYNERGYTECH AUTOMATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SYNERGYTECH AUTOMATION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/12/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC –PUNE
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U29119PN2003PTC018689
5.	Address of the registered office and principal office (if any) of corporate debtor	GAT NO 205, A/P KASURDI, KHEDSHIVAPUR, SASWAD ROAD, BHOR, MH-412205 IN
6.	Insolvency commencement date in respect of corporate debtor	23/07/2021 (Order obtained from NCLT website on 29.07.2021)
7.	Estimated date of closure of insolvency resolution process	21/01/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MRUDULA BRODIE, IBBI/IPA-001/IP/P-01702/2019-2020/12681
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat N0. A-403, Silver Estate appt, Raghukul Creation, Manish Nagar, Nagpur-440015 camrudulkejdiwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat N0. A-403, Silver Estate appt, Raghukul Creation, Manish Nagar, Nagpur-440015 cirp.synergytech@gmail.com
11.	Last date for submission of claims	11th August 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

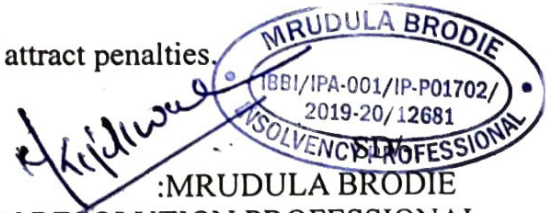
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Synergytech Automation Private Limited dated 23rd July 2021

The creditors of Synergytech Automation Private Limited, are hereby called upon to submit their claims with proof on or before 11/08/2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



:MRUDULA BRODIE
INTERIM RESOLUTION PROFESSIONAL
Regd no- **IBBI/IPA-001/IP/P-01702/2019-2020/12681**

Date: 30/07/2021

Place : Nagpur